

**Central Administrative Tribunal
Principal Bench**

**OA No.1299/2019
MA No.1415/2019**

New Delhi, this the 24th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Smt. Munesh Goyala, Age about 44 years
Anganwadi Worker, Group 'D'
W/o Late Tejpal Singh Goyala
R/o Flat No.3B, Ashoka Apartments
Devli Holi Chowk, New Tinu Public School
Khanpur, New Delhi. ...Applicant

(By Advocate: Shri Ram Kanwar)

Vs.

1. Govt. of NCT of Delhi
Social Welfare Department
Kasturba Niketan, Lajpat Nagar
New Delhi
Through: District Officer-South

2. The Director
Somekit Bal Vikas Pariyas Pariyojna
Social Welfare Department
Govt. of Delhi, D Block
Community Centre, Khanpur
New Delhi- PIN-110062. ...Respondents

(By Advocate: Shri Ram Kawar)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The applicant was working as Aanganwadi worker, initially against a leave vacancy and thereafter on regular basis, up to 16.10.2010. Thereafter, she remained absent for a long time and on that basis her services were terminated w.e.f. 18.08.2011.

2. The applicant got issued a legal notice on 11.07.2014. The same was responded by the respondents on 02.09.2014. It is stated that the applicant remained absent since 16.10.2010 without any information and since the work in the Aanganwadi was suffering, her services were terminated w.e.f. 18.08.2010. The same is challenged in this OA.
3. We heard Shri Ram Kanwar, learned counsel for the applicant at the stage of admission.
4. Basically the post of Aanganwadi worker does not carry any features of a civil post. It is an arrangement to cater to the needs of the children of tender age from socially and economically weaker sections.

5. Though the applicant was engaged initially against a leave vacancy, she was being continued on regular basis. However, she remained absent from 16.10.2010. It was only 10 months thereafter, that the respondents terminated her services. The inconvenience caused to the children in the Aanganwadi, on account of non availability of the Aanganwadi worker, for such a long time, is not difficult to imagine.

6. We do not find any merit in the OA and it is accordingly dismissed. We, however, observe that if any future vacancy arises, the case of the applicant shall also be considered. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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